

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 574
TO BE ANSWERED ON 07.12.2023**

WELFARE LAW FOR GIG WORKERS

574. SHRI DEREK O' BRIEN:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government plans to formulate a welfare law for the gig workers of the economy;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether, in absence of any focussed legal protection, Government has any focussed framework under which these workers can redress their grievances with the platforms they are employed with; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): For the first time, the definition of 'gig worker' or 'platform worker' has been provided in the Code on Social Security, 2020. The Code provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The provisions under the Code relating to gig and platform worker are yet to come into force.
